

[Sh. Laxmi Narayan Pandaya]

or society set up and got registered. When was the contract given; whose names have been registered, who are partners; what sort of relations they are having with the high-up; how is the contract given within a short span of six months are such points that were raised here. The Government should clarify all these points. I would like to raise one more thing in the end. Neemuch, Ratlam and Mandsaur railway stations should be modernised. Construction of over bridges in Ratlam, Jawad and Mandsaur need be immediately taken up. (*Interruptions*)

I would like to make a submission Ratlam railway division. Contract for running canteens serving refreshments and supply of 'Nakeen' on trains was given and 'Nakeen' was purchased at the rate of Rs. 18 50 which is being sold for Rs. 36. Is it not picking pockets of passengers openly? Is it not fleecing common man by making such arrangements? Is this the type of privatisation is railways? Will they continue to fleece people in this way? What are the reasons for privatisation? Though we raised objections against privatisation, yet not attention was paid. This is going on in Ratlam railway division. There are many such contracted like manufacturing go sleepers, refreshments etc. Indore-Delhi train takes 18 to 20 hours and this time is very much, it can be reduced. The same is the case of train from Indore to Nizammudin. There has been a demand for a half of Sarvodaya Express or of a superfast train at Shamgarh in Kota division under Western Railways. The Government should make provision for it. Madhya Pradesh has been extremely backward from the point of view of Railways. Therefore, Railway facilities should be particularly in Adivasi dominated areas so that the common masses may be benefited.

Mr. Deputy Speaker, Sir, with these words I conclude.

22.06 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return her with the Jammu and Kashmir Appropriation (Vote on Account) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 29th March, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 29th March, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the

Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Himachal Pradesh Appropriation (Vote on Account) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 29th March 1993 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Himachal Pradesh Appropriation Bill 1993 which was passed by the Lok Sabha at its sitting held on the 29th March 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

(v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Madhya Pradesh Appropriation (Vote on Account) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 29th March 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

(vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Madhya Pradesh Appropriation Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 29th March, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

(vii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation (Vote on Account) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 29th March 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

(vii) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation (Vote on Account) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 29th March, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

(ix) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of

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Business in the Rajya Sabha, I am directed to return herewith the Rajasthan Appropriation (Vote on Account) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 29th March, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(x) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Rajasthan Appropriation Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 29th March, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

(xi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 30th March, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(xii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am

directed to return herewith the Appropriation Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 30th March, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

RAILWAY BUDGET, 1993-94 GENERAL DISCUSSION; RESOLUTION RE. APPROVAL OF THIRD REPORT OF THE RAILWAY CONVERSION COMMITTEE; DEMANDS FOR GRANTS (RAILWAYS), 1993-94;

AND

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) 1992-93

[English]

MR. DEPUTY SPEAKER: Now we will continue discussion on Railway Budget Shri Manjay Lal.

[Translation]

SHRI MANJAY LAL (Samastipur): Mr. Deputy Speaker, Sir, I rise to oppose the Railway Budget presented before the House. It is a budget that tends to increase the gap between the poor and the rich, create disparity among the poor and in the backward areas and encourage regional imbalances. The hon. Minister of Railways seems to avail an opportunity to cheat the common people through this Budget, therefore I oppose it.

Mr. Deputy Speaker, Sir, in the railway budget for the year 1992-93 the hon. Minister made a proposal for privatisation of many departments under his control, prob-